

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)**

**LOK SABHA
UNSTARRED QUESTION No. 1059
TO BE ANSWERED ON 02.12.2024**

National Sports Development Code of India

**†1059. SHRI KANWAR SINGH TANWAR:
SHRI DINESHBHAI MAKWANA:**

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether NSFs are required to comply with the National Sports Development Code of India, 2011;

(b) if so, the details thereof;

(c) the steps taken by the Government to ensure that all NSFs comply with the Sports Code;

(d) whether the fund given by the Government to the NSFs is ensured to be utilized for the development of sports in the country;

(e) if so, the details thereof;

(f) the extent to which the NSFs have appropriate devices to ensure safety of athletes; and

(g) the steps taken by the Government to ensure the safety of players and proper utilization of funds in the country?

ANSWER

THE MINISTER OF YOUTH AFFAIRS AND SPORTS

(DR. MANSUKH MANDAVIYA)

(a) to (c) The National Sports Development Code of India, 2011 ('Sports Code') is an amalgamation of orders and instructions issued by the Ministry of Youth Affairs & Sports from time-to-time and is a dynamic document. The adherence to the provisions of the Sports Code is an ongoing and continuous exercise and the Ministry constantly monitors the National Sports Federations (NSFs) with regard to the observance of the provisions of Sports Code by them. The Ministry ensures that recognised NSFs abide by the basic and cardinal principles, such as age & tenure restrictions in respect of office bearers of the NSFs, conduct of fair and transparent elections, protection of athletes' interests, etc. The Government insists on observance of the provisions of the Sports Code by the NSFs to maintain their recognition on year-to-year basis. Wherever any such violations are noticed, necessary action including suspension, non-renewal of annual recognition and withdrawal of recognition is taken.

(d) to (g) To ensure utilization of Government grants by NSFs for the purpose for which the same has been sanctioned, utilization certificates and audited accounts are obtained from the NSFs. Further, NSFs receiving grant of Rs.1.00 crore and above are subject to the audit by Comptroller and Auditor General of India.

The Government emphasises on providing a safe environment, free of harassment and discrimination, to the athletes participating in sports. NSFs are required to implement safety protocols and provide appropriate devices, including protective gear and medical support, to ensure the safety and well-being of athletes.

Further, under Scheme of Assistance to National Sports Federations (NSFs), there is a provision to engage scientific support staff including mental health professionals such as Psychologists with the Indian players during National Coaching camps, international exposures/competitions etc.
